

108 CWP No.29553 of 2017

**Ajmer Singh Bhullar and another  
Vs.  
Union of India and others**

Present: Mr. Nitin Kant Setia, Advocate for the petitioners.

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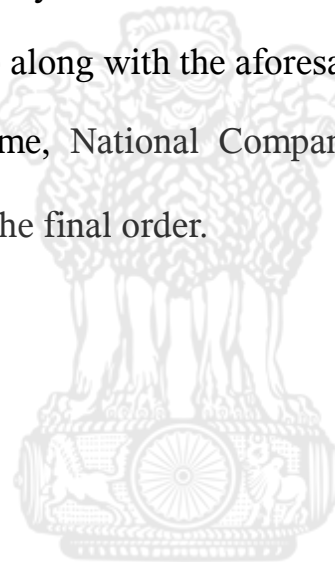
Learned counsel for the petitioners submitted that Insolvency and Bankruptcy Code (Amendment) Ordinance, 2017 is under challenge in CWP No.27730 of 2017.

Notice of motion to respondents No.1 to 4 only for 25.1.2018.

Process *dasti* only.

To be taken up along with the aforesaid writ petition.

In the meantime, National Company Law Tribunal (NCLT), Chandigarh shall not pass the final order.



(Rajesh Bindal)  
Judge

सत्यमेव जयते

(Gurvinder Singh Gill)  
Judge

21.12.2017  
pankaj